

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 6787 /A.

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Lobsang Tenzin,
District & Sessions Judge, Ziro, Lower Subansiri District,
Arunachal Pradesh

Dated Guwahati, 20th November, 2019.

Sub:- Leave.

Ref:- Application dated 18.11.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for three days from 19th to 21st November, 2019 along with station leave permission has not been accepted, as you have just 2 (two) days casual leave left in your credit for the year 2019. Instead, you have been granted earned leave for 3 (three) days w.e.f. 19.11.2019 to 21.11.2019 along with station leave permission for the period, subject to availability of earned leave in your credit. You are also asked to submit application for earned leave in prescribed format along with leave admissibility report and submit it to the Registry of Gauhati High Court, Itanagar permanent Bench. A senior Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-


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JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/6788-1A, dated 20.11.19

Copy to:

1. Registrar, Gauhati High Court, Itanagar Bench, Arunachal Pradesh.

2. ✓ The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
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